

**GOVERNMENT OF INDIA
ENVIRONMENT AND FORESTS
LOK SABHA**

UNSTARRED QUESTION NO:4039
ANSWERED ON:19.12.2011
VIOLATION OF PROVISIONS OF CRZ NOTIFICATION
Gawali Patil Smt. Bhavana Pundlikrao

Will the Minister of ENVIRONMENT AND FORESTS be pleased to state:

- (a) whether the Government has issued Show Cause Notice to M/s Adarsh Cooperative Housing Society (ACHS) in regard to violation of the provisions of Coastal Regulation Zone (CRZ) Notification, 1991 in Mumbai;
- (b) if so, the details thereof;
- (c) whether the Government has issued orders for demolition of the building of the said society;
- (d) if so, the details thereof; and
- (e) if not, the reasons therefor and the steps taken by the Government in this regard?

Answer

MINISTER OF STATE (INDEPENDENT CHARGE) FOR ENVIRONMENT AND FORESTS (SHRIMATI JAYANTHI NATARAJAN)

- (a) & (b): A Show Cause Notice was issued on 12.11.2010 under Section 5 of Environment (Protection) Act, 1986 for violation of the provisions of Coastal Regulation Zone Notification, 1991 to M/s Adarsh Cooperative Housing Society, Colaba, Mumbai.
- (c) & (b) : After taking into account the facts about the construction by M/s Adarsh Cooperative Housing Society (ACHS), Colaba, Mumbai, report of the State Government, decision of the National Coastal Zone Management Authority in its meeting held on 11.11.2010 and the documents and statements made available by M/s ACHS, an order was issued on 14.01.2011, directing M/s ACHS to remove the unauthorized structure in its entirety built at Block 6, Black Bay reclamation area, Prakash Pethe Marg, Colaba and area be restored to its original condition.
- (e): Does not arise in view of the reply to the parts (c) and (d) above.